

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

Contempt Petition No. 330/00017/2021
In
Original Application No. 19 of 2019

Allahabad this the 03rd day of August, 2021

Hon'ble Mrs. Justice Vijay Lakshmi, Member- J
Hon'ble Mr. Devendra Chaudhry, Member- A

Smt. Suman Devi, wife of Late Rajendra Prasad, (Substitute Retired on 31.01.2018 and died on 02.09.2018 from Class IVth employee), North Eastern Railway, Lakhimpur, R/o Village-342 Malook Singh Purwa Jhalatarhar, post-Lalpur, Jhalatarhar, Payagpur, Bhabraich, District Bhabraich.

Petitioner

By Advocate: Mr. Damodar Pandey

Vs.

Monika Agnihotri, Divisional Railway Manager, North Eastern Railway, Lucknow, District-Lucknow.

Respondent

By Advocate: Mr. Amit Kumar Rai

O R D E R

Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member- J

Shri Damodar Pandey, Id. counsel for the petitioner and Shri Amit Kumar Rai, Id. counsel for the respondent, both are present in court.

2. At the very outset, Id. counsel for the respondents submitted that the order dated 11.01.2019 passed by this Tribunal in O.A. No. 19/2019, has been fully complied by the respondents and all the payments, in compliance of the aforesaid order, have been made to the petitioner. Therefore,

the proceedings in the present contempt petition are liable to be closed.

3. A perusal of the order dated 11.01.2019 shows that this Tribunal, while deciding the aforesaid O.A., had directed the competent authority amongst the respondents i.e. Divisional Railway Manager, North Eastern Railway, U.P. Lucknow, to decide the representation of applicant by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of the order and communicate the decision to the applicant.

4. Ld. counsel for the petitioner has not disputed the aforesaid submissions of ld. counsel for the respondent.

5. In view of the submissions made in the compliance affidavit, on perusal of record and in absence of any objection from the side of petitioner, it appears that the order dated 11.01.2019 has been substantially complied by the respondent. Accordingly, the proceedings in the present contempt petition are liable to be closed and are closed. Notice stands discharged. The petitioner is at liberty to file O.A. against the order passed by the respondents on his representation.

6. Hon'ble Mr. Devendra Chaudhry, Member (A) has consented to this order through virtual conferencing.

(Devendra Chaudhry)
Member – A

(Justice Vijay Lakshmi)
Member- J

/M.M/